

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH A: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.6605 & 6606/Del/2019
Assessment Year : 2010-11 & 2011-12**

**GKN Driveline (India) Limited,
270, Sector-24, Faribadad,
Haryana-121005
PAN-AAACG4276B**

(Appellant)

**Vs. Deputy Commissioner of Income Tax,
Circle-1, Large Tax Payer Unit,
New Delhi-110017**

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **12.03.2021**
Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2010-11 & 2011-12 are directed against the order of learned CIT(A)-22, New Delhi, dated 29.05.2019.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 01.03.2021, has requested for withdrawal of the appeals filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi